

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No. 6 of 2014**  
**in DFR No. 2198 of 2013**

**Dated : 3<sup>rd</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Shree Renuka Sugar Ltd.**

**... Appellant(s)**

**Versus**

**Gujarat Energy Transmission**  
**Corporation Ltd. & Ors.**

**.... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.**  
**Mr. S. Padhi**

**ORDER**

**IA No. 6 of 2014**  
***(Appl. for condonation of delay)***

This is an Application to condone the delay of 36 days in refiling the Appeal. The reasons which have been given in the Application by way of an explanation, are in our view, not satisfactory.

However, we deem it appropriate to condone the delay on payment of some cost. Accordingly, the learned counsel for the Applicant is directed to pay the cost of Rs. 35,000/- (Rupees thirty five thousand only) to a charitable organisation, namely, "**Dr. Ruhi Foundation School, Village: Gheja, Sector 93, NOIDA, A/c (TRUST):- Payable to :**

**SAIDEEP DR. RUHI FOUNDATION, A/c No. 95266 3443”** within two weeks.

After receiving the compliance report, the Registry is directed to number the Appeal and post for Admission on **28.01.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ts/ak